

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-232/ND/2022**

**IN THE MATTER OF:
Mr. Subodh Kumar Nath**

...PETITIONER

Vs.

M/s. Sadhna Communications Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 19.01.2023
(Virtual Hearing)**

**Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:
For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :**

ORDER

IA/319/2023

The present IA is taken on record with just exceptions.

IA/307/2023

No one has appeared at the time of virtual hearing of the matter. In the interest of justice, list this IA on **01.02.2023**.

IA/285/2023

Issue notice to the Ex-Directors. The Petitioner is directed to file Memo of Parties within 2 days. List this IA on **01.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**